GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA

STARRED QUESTION NO:194
ANSWERED ON:27.03.2012
WITHDRAWAL OF AFSPA
Adityanath Shri Yogi;Hussain Shri Syed Shahnawaz

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the places where the Armed Forces Special Power Act (AFSPA) is in force in the country at present;

(b) whether the Government is contemplating to withdraw the Act from some States;

(c) whether the Union Government has taken note of the suggestions made by Justice B.P. Jivan Reddy Committee in regard to the Act;

(d) if so, the details thereof; and

(e) the follow-up action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 194 FOR 27.3.2012.

(a) to (e) : The Act is in force in the following areas:

(i) Entire States of Assam and Nagaland;

(ii) Tirap and Changlang districts of Arunachal Pradesh;

(iii) 20 km wide belt bordering Assam in the States of Arunachal Pradesh and Meghalaya;

(iv) the entire State of Manipur excluding Imphal Municipal Area;

(v) Parts of Tripura as notified by the State Government; and

(vi) Districts of Jammu, Kathua, Udhampur, Poonch, Rajouri, Doda, Srinagar, Budgam, Anantnag, Pulwama, Baramulla and Kupwara in the State of J&K.

The five member committee headed by Justice Jeevan Reddy was constituted by the Government on 19th November, 2004 to review the provisions contained in the AFSPA. The committee submitted its report on 6th June, 2005 which recommended the repeal of the Act and suggested that the Unlawful Activities (Prevention) Act, 1967 should be suitably amended to achieve the purpose served by AFSPA.

These recommendation have been considered by the Government and Inter- Ministerial consultations were held. No final decision has been taken. On security matters Government of India carefully evaluates the situation on the ground before taking a decision.